

crafts) operates a scheme of financial assistance to master-craftsmen in indigent circumstances.

### **Huge Arrears of Collection of Rent and Damages**

4051. SHRI MANVENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a huge arrears of collection of rent and damages in Ward No. XVI of the properties in Delhi held by the Department of Rehabilitation; and

(b) if so, what action has been taken against the officers concerned in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) It is not true that there are huge arrears of rent and damages in respect of the evacuee properties, managed by the Rehabilitation Division in Ward No. XVI Delhi. There are only 20 properties managed by the Rehabilitation Division in this Ward.

(b) In view of the facts mentioned against part (a) above, question of taking action against any officer would not arise.

### **Fixing of Rates for Damages of Illegal Occupation**

4052. SHRI PRAKASH CHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when were the rates for damages fixed for illegal occupation of land of the various properties with the Department of Rehabilitation;

(b) whether it is a fact that the damages being charged are not in commensurate with the present market value; and

(c) if so, what steps have been taken by

Government in the matter and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) The rates for damages for unauthorized occupation of properties under the management of the Rehabilitation Division were fixed in 1962.

(b) The rates are not commensurate with the present market value of the properties.

(c) A proposal to bring the rates of damages to a level commensurate with the present value of the properties is already under consideration.

### **Unauthorised Temporary Commercial Structures**

4053. SHRI JANAK RAJ GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of unauthorised temporary commercial structures that have sprung up in Ward No. XVI in Delhi of the properties held by the Department of Rehabilitation Division;

(b) what steps have been taken by the Department to remove these illegal structures;

(c) whether it is also a fact that a number of properties have been unauthorisedly sublet; and

(d) if so, what are the details of the same and the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) No unauthorised temporary commercial structures in properties in Ward No. XVI in Delhi under the management of Rehabilitation Division have come to notice.

(b) As and when illegal structures come to notice steps will be initiated to have